

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.544 of 2012

(Arising out of OIA-CS/236-237/DMN/SDMN/2011-12 dated 14/03/2012 passed by Commissioner of Central Excise, Customs and Service Tax-DAMAN)

Daman Polyfabs**Appellant**

Plot No. 331/1a, 331/3, 331/4, Near Cricket Ground, Village-Kachigam,
DAMAN, DAMAN (U.T.)

VERSUS

C.C.E. & S.T.-Daman**Respondent**

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

APPEARANCE:

Shri S.J.Vyas, Advocate for the Appellant
Shri S.N.Gohil, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU
 Final Order No. A/ 11131 /2021**

DATE OF HEARING: 10.03.2021
DATE OF DECISION:10.03.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**